

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 175/ of 2016
RT NO.26/2017**


Cholamandlam Investment & Finance Company Limited. ...Petitioner

Versus

Unifam Insurance Services Private Limited. ...Respondent.

**Present: Mr. Tapish Kumar Gupta, Advocate for
Mr. Sandeep Chopra, Advocate for petitioner.
None for respondent.**

The instant petition was filed by the creditors for winding up of the respondent-company in terms of Section 433 (e) of the Companies Act, 2013 on the ground of inability to pay its debts. Affidavit regarding service of the respondent was not filed and the learned counsel for the petitioner submits that service of the respondent has still not been effected. In terms of proviso to Rule 5 of the Companies (Transfer of Pending Proceedings) Rules, 2016 such petitions which are received by transfer have to be dealt with in accordance with Sections 7, 8 or 9 of Insolvency & Bankruptcy Code, 2016, as the case may be and to furnish details of the proposed Insolvency Professionals to the Tribunal within 60 days from date of the notification dated 15.12.2016, failing which the petition shall abate unless the application under aforesaid proviso is made. So, the matter be posted for further proceedings to 17.02.2017.


(R P Nagrath)
Member (Judicial)

February 08, 2017
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